

National Company Law Appellate Tribunal

Principal Bench, New Delhi

Company Appeal (AT) No. 218 of 2020

IN THE MATTER OF:

**Sudeshgupta
Shareholder & Director of Choice
Automobiles Pvt. Ltd.**

...Appellant

Vs.

Registrar of Companies & Anr.

...Respondents

Present:

For Appellant: Mr. Harish Malhotra, Sr. Advocate with Mr. Iswar Mohapatra and Mr. Himanshu Harbola, Advocates.

For Respondents: Mr. Ajit Sharma and Mr. Luqman S. Hasan (Income Tax Department) for R-2.

ORDER

(Through Virtual Mode)

18.03.2021: Learned Counsel for the Appellant is directed to serve the hard copy of the Memo of Appeal to the Respondent No. 2/Income Tax Department, latest by Monday i.e. 22.03.2021.

Counsel for the Appellant is directed to take fresh steps of notice to Respondent No.1/Registrar of Companies, NCT of Delhi and Haryana, both modes and file requisites latest by Monday i.e. 22.03.2021.

Counsel for Respondent No.2 to file his Reply Affidavit within three weeks and provide his contact address through e mail to the Counsel for Appellant latest by tomorrow i.e. 19.03.2021.

List the Appeal on **20th April, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

sr/rr

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